



2026:AHC:180214

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 30193 of 2026

Jitendra

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ram Badan Maurya
Counsel for Opposite Party(s)	:	G.A., Santosh Kumar Giri

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Heard Sri Ram Badan Maurya, learned counsel for the applicant, Ms. Taneej Fatima, learned Advocate, holding brief of Sri Santosh Kumar Giri, learned counsel for the informant and Sri Imran Khan, learned AGA for the State.
2. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No. 79 of 2026, under Sections 103(1), 333, 115(2), 352 and 3(5) BNS, Police Station Bichhawan, District Mainpuri during pendency of the trial.
3. Learned counsel for the applicant submits, however, applicant is named in the FIR along with two others including co-accused Sunil Kumar but co-accused Sunil Kumar is the principal accused, who caused injuries to the deceased.
4. He further submits that even after considering the entire facts in detail co-accused Rekha Devi has been released on bail by this Court vide order dated 7.8.2026 and her bail order has been annexed at page 72 of the paper book and on merit case of applicant is at par with her.
5. He further submits, applicant is not having any criminal history and in the present matter he is in jail since 27.05.2026, i.e., for the last more than three months.
6. Per contra, learned AGA as well as learned counsel for the informant opposed the prayer for bail but could not dispute the argument on facts advanced by learned counsel for the applicant.

7. I have heard learned counsel for the parties and perused the record of the case.

8. However, applicant is named in the FIR along with two others including co-accused Sunil Kumar but co-accused Sunil Kumar appears to be prime accused, who allegedly caused injuries to the deceased.

9. Further, co-accused Rekha Devi, who was also named in the FIR has already been released on bail by this Court and on merit case of applicant is at par with her.

10. Further, applicant is not having any criminal history and in the present matter she is in jail since 27.05.2026, i.e., for the last more than three months.

11. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

12. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is allowed.

13. Let the applicant-**Jitendra** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

14. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

15. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and

the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

August 31, 2026
SKM